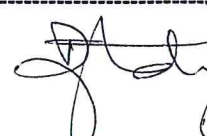


**NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
BENGALURU BENCH, BENGALURU, HELD ON 06.12.2017.

PRESENT: 1. Hon'ble Member(J) Shri Ratakonda Murali  
2. Hon'ble Member(T) Dr. Ashok Kumar Mishra

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB)No. 129/BB/ 2017		For compliance of office objections raised by Registry	Section 10 of IB	Electrex India Ltd

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
43.	VIDYA PRIMA DARSINI 91092675978	COUNSEL FOR CORPORATE APPLICANT	

**ORDER**

Counsel for Petitioner is present. She has filed index along with annexure. Petitioner is Corporate Applicant u/s 10 of I & B Code. Applicant Company is having secured loan totaling to Rs 102 Crores and Unsecured Loans Rs. 44 Crores as per Balance Sheet as on 31/03/2017. Therefore, it is necessary to order notice to Financial Creditor viz., International Asset Recon Co Ltd. (IARC); IFCI Ltd.; Pegasus Assets Reconstruction Co. Ltd.; Kotak Mahindra Bank; IDBI Bank; Canara Bank, Edelweiss ARC Ltd., Petitioner Counsel is further directed to give address particulars of the above creditors in the registry. Registry to prepare notices in the name of the said creditors. Counsel for Petitioner is directed to collect the notice from the registry and to serve it on the said creditors and to file proof of service. List it on 04/01/2018.

  
**Member (T)**

  
**Member (J)**